

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 65(ND)/2015**

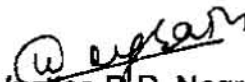
Amarjit Singh Toor & Anr. ...Petitioners.  
Versus

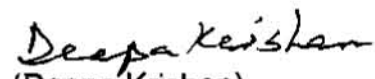
M/s Grand Multiplex Projects Ltd. & Ors. ...Respondents.

Present: Mr. Gaurav Mankotia, Advocate for Mr. Amit Vinayak,  
Advocate for petitioner No.1  
Mr. Vikas Sharma, CEO for respondent No.1.

The case has been received by transfer from the Company Law Board. Notices be issued to the respondent Nos. 2 to 15 by Speed Post accompanied by extra copy of the petition for each of the respondent for 23.01.2017. Petitioners are directed to despatch the notices by Speed Post at their own responsibility and file affidavit stating the compliance along with acknowledgement dues of despatch of the notices at least three days before the date fixed. Failing to comply with the directions, the instant petition may be dismissed due to non-compliance. The respondent Nos 2 to 15 be directed in the notice to file Written Statement at least one week before the date fixed with advance copy to the counsel opposite. Respondent No.1 also to file Written Statement within the aforesaid time.

It is further directed that the petitioners would supply two sets of Paper Books in the Registry within three weeks.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

December 23, 2016

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